

Question No. 329 on the 25th July, 1957 and state:

(a) whether the attempt to re-construct the lost file has been successful;

(b) whether the investigation against the Income Tax Officer is being proceeded with; and

(c) if so, at what stage is the investigation?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). The investigation has since been finalised and the case referred to the Department concerned for appropriate action.

#### Boiler Room Attendants of Naval Vessels

689. Shri Warrior: Will the Minister of Defence be pleased to state:

(a) the daily total working hours of men in the boiler room of vessels in the Navy; and

(b) whether Government are contemplating reduction in their working hours?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Normally eight hours per day which is divided into two watches of four hours each when the ship is at sea.

(b) No.

#### Steel Production in Kanpur Ordnance Factory

690. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that production of steel in Ordnance Factory, Kanpur has increased;

(b) if not, the reasons therefor; and

(c) the steps taken to step up production?

The Deputy Minister of Defence (Shri Raghuramaiah): (a) Yes, Sir.

(b) and (c). Do not arise.

#### Development Schemes in Tripura

691. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state:

(a) the money spent for the general development of Tripura since accession to 1956; and

(b) how much money has been spent on establishment during the above period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Rs. 10,98,35,000/-.

(b) Rs. 3,43,49,000/-.

#### Travelling Allowance

692. Shri E. M. Rao: Will the Minister of Home Affairs be pleased to state:

(a) the number of travelling allowance bills under Travel Concession Scheme of non-gazetted officers submitted since January, 1957;

(b) the number that have been paid before the expiry of three months;

(c) the number of bills which are still pending; and

(d) the number of bills which are outstanding for more than six months?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (d). In pursuance of an assurance given in the House to an earlier unstarred question: No. 1241, answered on 4th September, 1957, on the same subject, information as in the following proforma, is being collected, and it will be laid on the Table of the House shortly.

#### Gold Smuggling

693. Shri Raghunath Singh: Will the Minister of Finance be pleased to state whether it is a fact that on 15th October, 1957 gold worth Rs. 10,63,800 was seized by customs police from an Arab mechanised country vessel

"M. L. Mahmoudi" which was bound for Calicut from Veraval?

The Minister of Finance (Shri T. T. Krishnamachari): Yes, Sir.

On the 15th October, 1957, gold weighing 10,036 tolas valued approximately at Rs. 10,63,800 was seized from the vessel "M. V. MOHAMEDI" which had arrived at Kozhikode from Kuwait via Veraval. A further quantity of 13372 tolas of gold valued at Rs. 13,82,000 approximately was also seized from the same vessel when it was rummaged again on the 18th October and 4th November, 1957.

#### Income-Tax Officers and Inspectors

694. Shri Balarama Krishnaiah: Will the Minister of Finance be pleased to state:

(a) whether Government have recruited any new candidates to the Income-Tax Department as Income-Tax Inspectors or Officers due to the increase in work during the year 1957-58; and

(b) if so, on what basis Government have recruited the candidates?

The Minister of Finance (Shri T. T. Krishnamachari): (a) No.

(b) Does not arise.

#### Grants to Universities

695. Shri Balarama Krishnaiah: Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount of money given as grants to the Universities of Andhra, Osmania and Sir Venkateswara by the University Grants Commission during the years 1954-55 and 1955-56; and

(b) whether the Commission have made any special grants to any one of these universities in the same period?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimani): (a) and

(b). A statement is laid on the Table of Lok Sabha. [See Appendix II, annexure No. 97].

#### तेल के कोल्टुओं पर कर

६९६. श्री मोहन स्वयंवर: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि ग्रामों में भ्राटा पीसने व चावल कूटने की मशीनों के साथ-साथ तेल पेरने के कोल्टू लगे हुए हैं;

(ख) यदि हां, तो क्या ऐसे कोल्टुओं पर, जो लोगों के निजी उपयोग के लिये फुटकर तेल पेरते हैं, कोई विशेष कर लगाया गया है: और

(ग) यह कर लगाने के क्या कारण हैं?

वित्त मंत्री (श्री सि० ल० कृष्णामाचारी)

(क) जी हां।

(ख) पशुओं से चलाये जाने वाले कोल्टुओं से पेरें हुए बनस्पति तेल पर उत्पादन शुल्क या और किसी तरह का शुल्क नहीं लगता। यहा तक कि बिजली से चलाये जाने वाले कोल्टुओं से पेटा हुआ तेल प्रतिवर्ष ७५ टन तक उत्पादन शुल्क से मुक्त है, और ७५ टन से अधिक परन्तु १२५ टन की सीमा तक की मात्रा पर ११२ रुपये प्रति टन की सामान्य दर के बजाय ७० रुपये प्रति टन की रियायती दर से शुल्क लिया जाता है।

(ग) कर जांच आयोग के सिफारिश के अनुसार, राजस्व के एक साधन के रूप में, बनस्पति प्रसारीय निर्गन्ध तेलों पर उत्पादन शुल्क लगाया जाता है। इस प्रश्न के भाग (ख) के उत्तर से यह प्रकट हो जाता है कि वास्तव में इन तेलों की व्यक्तिगत रूप से काम में लायी जाने वाली मात्राएँ ही नहीं, बल्कि इस उद्योग के बस्तुतः छोटे पैमाने के उत्पादकों द्वारा विक्री के लिए तैयार की जाने वाली मात्राएँ भी पूर्णतः प्रथम श्रेणी: इस शुल्क से मुक्त हैं।